

**HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD
(Special Original Jurisdiction)**

**WEDNESDAY, THE TWENTY FOURTH DAY OF DECEMBER
TWO THOUSAND AND TWENTY FIVE**

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND
THE HONOURABLE SRI JUSTICE G.M. MOHIUDDIN**

WRIT PETITION NOs: 39438 & 39687 OF 2025

W.P.No.39438 OF 2025

Between:

V. Pravallika, D/o V. Venkateshwarlu, Aged about 27 years. Occ Doctor, 43-0261-A6, Narasing Rao Peta, Kumool, Kumool District, Andhra Pradesh - 518004.

...PETITIONER

AND

1. The State of Telangana, Rep. by its Principal Secretary Medical Health and Family Welfare Department Dr. B.R. Ambedkar Telangana State Secretariat Hyderabad -500022.
2. The Kaloji Narayana Rao University of Health Sciences, Rep by its Registrar Warangal, Telangana State-506002.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the
circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ or order or direction more particularly in the nature of Writ of Mandamus declaring the prospectus issued by the Respondent No.2 dated 30.09.2025 in so far as defining eligibility criteriaas Local Candidate under Explanation (b) of Rule VIII (ii) of the Telangana Medical Colleges (Admission into Postgraduate Medical Courses) Rules, 2021, as amended by G.O. Ms. No.148, Health, Medical and Family Welfare (C1) Department, dated 28.10.2024, issued by Respondent No. 1 on the ground that it violates the judgment of the Honble Supreme Court of India in Dr. Tanvi Behl versus Shrey Goel and Ors (2025 SCC OnLine SC 180), where the 3 Judge Bench categorically held that residence-based reservations other than institutional preference in professional

postgraduate courses are impermissible and also violative of Judgement of the Division Bench of this Hon'ble Court dated 17.12.2024 in W.P. No. 30771 of 2024 and Batch, consequently direct the respondents to treat petitioners as Local Candidate for admission into Post Graduate Medical Degree and Diploma courses under competent quota in pursuant to NEET (PG) 2025-26 under the aegis of KNR University of Health Sciences, Telangana State.

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the prospectus issued by the respondent No.2 dated 30.09.2025 in so far as defining eligibility criteria as Local Candidate under Explanation (b) of Rule VIII (ii) of the Telangana Medical Colleges (Admission into Postgraduate Medical Courses) Rules, 2021, as amended by G.O. Ms. No.148, Health, Medical and Family Welfare (C1) Department, dated 28.10.2024, issued by Respondent No. 1, pending disposal of this Writ petition.

IA NO: 2 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the Respondents to treat petitioners as Local Candidate for admission into Post Graduate Medical Degree and Diploma courses under competent quota in pursuant to NEET (PG) 2025-26 under the aegis of KNR University of Health Sciences, Telangana State, pending disposal of this Writ petition.

Counsel for the Petitioner : SRI ALLURI DIVAKAR REDDY

**Counsel for the Respondent No.1 : SRI T.RAMESH,
GP FOR MEDICAL HEALTH FW**

**Counsel for the Respondent No.2 : SRI T.SHARATH,
SC FOR KNRUHS**

W.P.No.39687 OF 2025

Between:

Jitsy S Jayan, D/o M Jaya Kumar, Aged about. 25 years, Occ. Doctor, Bethel Bhavan, Mahatma Nagar, Thiruvananthapuram, Pallippuram, Thiruvananthapuram, Kerala - 695316.

...PETITIONER

AND

1. The State of Telangana, Rep. by its Principal Secretary Medical Health and Family Welfare Department Dr. B.R. Ambedkar Telangana State Secretariat Hyderabad -500022.
2. The Kaloji Narayana Rao University of Health Sciences, Rep. by its Registrar Warangal, Telangana State-506002.

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Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the Respondents to treat petitioners as Local Candidate for admission into Post Graduate Medical Degree and Diploma courses under competent quota in pursuant to NEET (PG) 2025-26 under the aegis of KNR University of Health Sciences, Telangana State, pending disposal of this Writ petition.

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Counsel for the Petitioner : SRI ALLURI DIVAKAR REDDY

**Counsel for the Respondent No.1 : SRI T.RAMESH,
GP FOR MEDICAL HEALTH FW**

**Counsel for the Respondent No.2 : SRI T.SHARATH,
SC FOR KNRUHS**

The Court made the following: COMMON ORDER

IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND
THE HON'BLE SRI JUSTICE G.M.MOHIUDDIN

WRIT PETITION Nos.39438 and 39687 of 2025

Dated:24.12.2025

W.P.No.39438 of 2025

Between:

V.Pravallika

...Petitioner

and

The State of Telangana,
Rep. by its Principal Secretary,
Medical, Health and Family Welfare Department,
Dr.B.R.Ambedkar Telangana State Secretariat,
Hyderabad – 500 022,
and another.

...Respondents

W.P.No.39687 of 2025

Between:

Jitsy S Jayan

...Petitioner

and

The State of Telangana,
Rep. by its Principal Secretary,
Medical, Health and Family Welfare Department,

Dr.B.R.Ambedkar Telangana State Secretariat,
Hyderabad – 500 022,
and another.

...Respondents

COMMON ORDER:

Learned counsel Sri Alluri Divakar Reddy appears for the petitioners.

Sri Tandra Ramesh, learned Assistant Government Pleader for Health, Medical and Family Welfare Department, appears for respondent No.1.

Sri T.Sharath, learned Standing Counsel for Kaloji Narayana Rao University of Health Sciences (hereinafter referred to as, “the University”), appears for respondent No.2.

2. The petitioners, who despite having studied MBBS in the medical institutions in the State of Telangana as non-local candidates were treated as ineligible and non-locals by intimation dated 12.11.2025 for admission into Medical PG Degree/Diploma courses for the academic year 2025-2026, have approached this Court in the present writ petitions filed on 18.12.2025 and 20.12.2025 respectively. The petitioners seek to avail of the interim order passed in the cases of other persons on 08.10.2025 as clarified by order dated 18.11.2025.

3. An objection has been taken by the learned Standing Counsel for the University that the petitioners have come very late for an interim relief when the first phase of counselling leading to the first batch of admissions is over. The petitioners were aware of their non-local category as per the conditions of the admission prospectus issued on 30.09.2025. If such interim relief is granted, the entire operation of the seat matrix gets effected at an advance stage of admission process. Therefore, such interim relief may be rejected.

4. Learned Standing Counsel for the University has referred to an order passed by a learned Coordinate Bench of this Court in **Durgam Anish v. The State of Telangana** (W.P.No.25904 of 2023, dated 15.09.2023), wherein in similar circumstances, the learned Coordinate Bench refused to grant the relief for being treated as a non-local candidate as the petitioner was guilty of inaction and had slept over his rights. The Court had also observed that the facts relate to admission to an educational institution, which is a time-bound process under the directions of the Hon'ble Supreme Court. It was also observed that the unexplained delay of 45 days was fatal to the case of the petitioner. It was further observed that in case the writ petition was entertained, the

process of admission to MBBS/BDS course would never be concluded.

Therefore, the relief was declined.

5. Upon hearing learned counsel for the parties and after taking note of the relevant materials as above, we are inclined to follow the same view as has been held by the learned Coordinate Bench of this Court in the case of **Durgam Anish** (supra). The petitioners are aware of their status after issuance of the prospectus on 30.09.2025. Those who were vigilant came to the Court in the first week of October, 2025, and the interim relief was granted in their favour on 08.10.2025 with a direction to the University to entertain their applications. It was on account of subsequent confusion in the minds of the University, that the said interim order was clarified on 18.11.2025.

6. The present petitioners, if were affected, could have come much ahead in time. The writ petitions have been preferred only on 18.12.2025 and 20.12.2025 respectively after taking a cue from the orders passed in the case of others, when the admission process and timeliness is sacrosanct as has also been observed in **Durgam Anish** (supra) by the learned Coordinate Bench of this Court. Therefore, we are not inclined to entertain the prayer in the writ petitions.

7. The writ petitions are accordingly dismissed. There shall be no order as to costs.

Miscellaneous applications pending, if any, shall stand closed.

SD/-T. SRIDEVI
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

1. One CC to SRI ALLURI DIVAKAR REDDY, Advocate. [OPUC]
2. Two CCs to GP FOR MEDICAL HEALTH FW, High Court for the State of Telangana. [OUT]
3. One CC to SRI T.SHARATH, SC for Kaloji Narayana Rao University of Health Sciences, Warangal. [OPUC]
4. Two CD Copies.

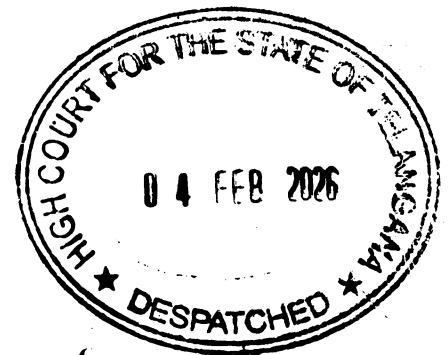
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HIGH COURT

DATED:24/12/2025



COMMON ORDER

WP.No.39438 AND 39687 of 2025

**DISMISSING THE WRIT PETITIONS
WITHOUT COSTS**

(7) SF
24-01-26.